

“THE FOURTH SCHEDULE
(See rule 43)

Scale of costs allowable in proceedings before the Controller

Number of Entry	Matter in respect of which cost is to be awarded	Amount (in rupees)	
		For natural person(s) and/ or Startup(s) and/ or Small entit(y)/(ies)	Other, alone or with natural person (s) and/or Startup(s) and/ or Small entit(y)/(ies)
1	For notice of opposition under rule 40	100	400
2	For petition for cancellation of the registration for design under section 19	1000	4000
3	For notice of information to attend hearing	200	800
4	Stamps for power of attorney, where a professional has been appointed	The amount actually paid	The amount actually paid
5	Stamps fee in respect of relevant affidavit	The amount actually paid	The amount actually paid
6	For statement and evidence under sub-rule (1) of rule 29 and sub-rule (2) of rule 40	200	800
7	Counter statement under sub- rule (3) of rule 29 and sub-rule 4 of rule 40.	200	800
8	For each affidavit, if relevant	100	400
9	For each citation, if relevant	100	400
10	For each unnecessary or irrelevant affidavit or citation	100	400
11	For every day or part of a day hearing before the Controller.	500	2000"